

COURT - IV

C.P.(IB)-2164(MB)/2019

SHRI RAJASEKHAR V.K.
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY
MEMBER (T)

ORDER SHEET OF THE HEARING HELD ON 31.01.2020

NAME OF THE PARTIES: Employees of Remaking of Mumbai Development
Ltd., Mumbai
v/s.
Remaking of Mumbai Development Ltd., Mumbai

SECTION: 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016.

ORDER

1. Mr. B.R. Gauhar, Counsel appearing on behalf of the Operational Creditor has filed a memo withdrawing his vakalatnama in the matter. The Operational Creditor has filed a communication today in court praying for leave to withdraw the present Petition. Both sets of documents are taken on record and C.P.(IB)-2164(MB)/2019 is **dismissed** as withdrawn. File be consigned to records.

Sd/-
RAVIKUMAR DURAISAMY
Member (Technical)

Sd/-
RAJASEKHAR V.K.
Member (Judicial)